

IT E M No.1- A  
(for judgment)

Court No.3

S E C T I O N I I A

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

C R I M I N A L A P P E A L N O . 6 2 4 O F 2 0 0 1

Harishchandra Lada k u Thange

Appellant (s)

V E R S U S

State of Mahar a s h t r a

Respondent (s)

Date : 3 0 / 0 8 / 2 0 0 7 This Petition was called on for judgment today.

For Appellant (s)

Mr. D.N. Goburdhan, Adv.

For Respondent(s)

Mr. Ravindra Keshav Rao Adsure, Adv.

Hon'ble Dr. Justice Arijit Pasayat pronounced  
Judgment of the Bench comprising His Lordship and Hon'ble  
Mr. Justice P. P. Nalekar .

The appeal is allowed in terms of the signed  
judgment. The accused- appellant is acquitted of the charges.  
The bail bonds executed to release him on bail stand  
discharged.

(Ganga Thakur)  
P S to Registrar

(Madhu Saxena)  
Court Master

Signed Reportable judgment is placed on the file.